

ÄITEM NO.21

COURT NO.7 SECTION IIC
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.....of 2016
(Diary No. 35958/2015)
(Arising out of impugned final judgment and order dated 16/07/2015
in CRLA No. 28/2000 passed by the High Court of Delhi at New Delhi)
CHETAN Petitioner(s)

VERSUS

THE STATE (NCT OF DELHI) Respondent(s)
(Office Report on default)

Date : 29/11/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
[IN CHAMBER]

For Petitioner(s) Mr. Ghan Shyam Vasisht,Adv. (Not present)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

None appears.

As a last chance, the learned counsel for the
petitioner is granted four weeks' time to cure the defects as
pointed out by the Registry.

(RAJNI MUKHI) (SNEH LATA SHARMA)
Sr. P.A. COURT MASTER